

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.10 - IA/634(AHM)2024
In
C.P.(IB)/153(AHM)2023

Proceedings under Section 7 IBC

IN THE MATTER OF:

Vignaharta Corrugators Private Limited

.....Applicant

V/s

Cyber Infosystems And Technologiesprivate Limited

.....Respondent

Order delivered on 23/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon,ble Member(T)

PRESENT:

For the Applicant/RP

:Mr. Gupta, Advocate a. w.

Mr. Modilal Dhanraj Pamecha present in person

For the Respondent

:

ORDER

IA/634(AHM)2024

This is an application filed by the Applicant/RP under Section 12(2) r. w. 60(5) IBC r. w. Rule 11 of NCLT Rules, 2016 seeking further extension of CIRP period for 90 days beyond 180 days which expired on 13.04.2024, inter alia, on the ground that two Resolution Plans have been received by the RP which are under active consideration. Further, in 4th CoC meeting which was held on 23.03.2024 approved for extension of CIRP period further 90 days by 100% voting. This application has been filed on 09.04.2024 through E-mode well before the expiry period of the CIRP process.

We have heard the learned counsel for the applicant/RP and perused the record. Since two Resolution Plans are already there for consideration and CoC with 100% majority has approved for extension of CIRP period in 4th CoC meeting on 23.03.2024. We hereby extend the CIRP period of Corporate Debtor for further 90 days with effect from 13.04.2024.

In view of the above, **IA/634(AHM)2024** is disposed of.

-Sd-

-Sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

SHAMMI KHAN
MEMBER (JUDICIAL)